

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL).... Diary No(s).7493/2019

(Arising out of impugned final judgment and order dated 18-01-2018 in JA No.5448/2007 passed by the High Court Of Judicature At Allahabad)

PANNALAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With appln.(s) for c/delay in filing SLP and exemption from filing c/c of the impugned judgment)

Date : 15-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA

HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mrs. S. Usha Reddy, AOR
 Mr. Karri Venkata Reddy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice returnable on 3rd February, 2020.

Registry is directed to requisition the original record.

(Deepak Sharma)
Branch Officer

(Sarita Purohit)
AR-cum-PS